

13, 14

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 62/2017 with C.P. No. 17/213,221/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

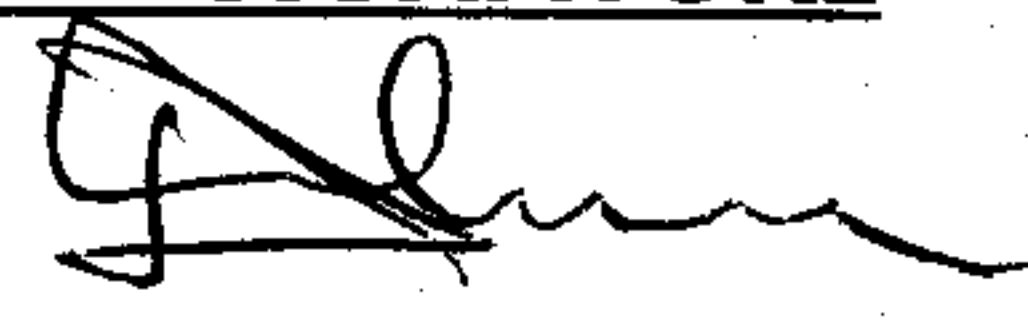
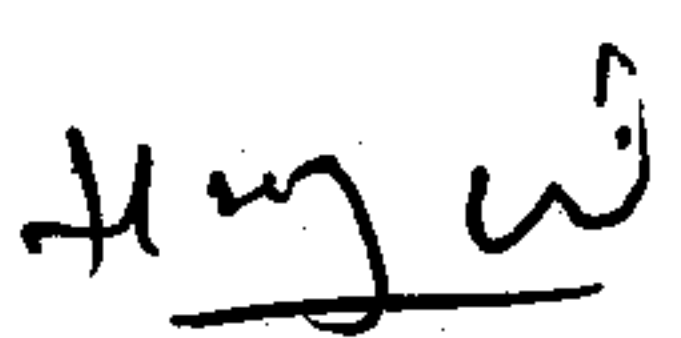
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

Name of the Company: Pitamber Manglani & Ors.

V/s.

Dilip R. Shah & Ors.

Section of the Companies Act: Sections 213, 221 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Dilip Motwani	PCS	Petitioner	
2.	Harmish Shah behalf of Harmish Shah		Respondent	

**ORDER**

Learned PCS Mr. Dilip Motwani present for petitioner. Learned Advocate Mr. Harmish Shah present for Respondents no. 1 to 5.

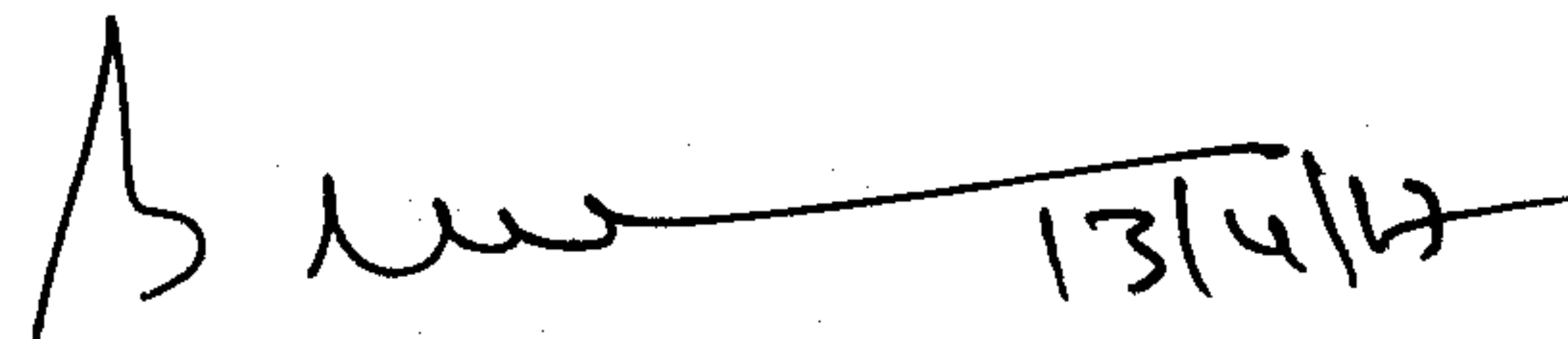
Reply filed by Respondents. Petitioner shall file rejoinder serving a copy in advance to Respondents.

Notice on IA 62/2017 given to the counsel for Respondents

Heard both sides in IA 62/2017.

IA is admitted. Respondents shall file their reply within one week serving a copy in advance to Petitioner.

List the matter on 26.04.2017 for Hearing in IA 62/2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13<sup>th</sup> day of April, 2017.